

POLICY SCHEDULE

Policy Number	Plan Name & UIN No
	Edelweiss Tokio Life – Income Replacement (UIN NO: 147N006V02)

Name of the Policyholder	Date of Birth	Age	Gender

Address

Name of the Life Insured	Date of Birth	Age	Age Admitted
			Yes

Name of the Nominee	Name of the Appointee (in case nominee is a minor)

Policy Details	
Risk Commencement Date	
Policy Term	
Premium Payment Term	
Policy Maturity Date	
Premium Frequency	
Modal Premium	Rs.
Annualized Premium	Rs.
Modal Premium plus Service Tax & Educational Cess	Rs.
Premium Due Date	
Last Premium Due Date	

BENEFIT INFORMATION

Monthly Benefit : Rs.

Rider Name	UIN No.	Rider Sum Assured	Rider Modal Premium (incl. taxes and cess)	Rider Term (years)	Rider PPT (years)
Accidental Total and Permanent Disability Rider	147B001V02	: Rs.	: Rs. incl. any u/w extra		
Accidental Death Benefit Rider	147B002V02	: Rs.	: Rs. incl. any u/w extra		
Waiver of Premium Rider	147B003V02	: Rs.	: Rs. incl. any u/w extra		
Critical Illness Rider*	147B005V02	: Rs.	: Rs. incl. any u/w extra		

*only with Regular Premium Paying Term

Consolidated Stamp duty paid: Rs.<< POL-STMP-DUTY-AMT>>/- paid by Pay order, vide Mudrank receipt no: _____ dated _____

For and on behalf of "Edelweiss Tokio Life Insurance Company Ltd"

Authorised Signatory

We request you to go through the Policy in detail and check for the accuracy of information provided in the Policy and return the Policy document to Us for correcting the discrepancies if any.

Edelweiss Tokio Life Insurance Company Limited
Edelweiss House, Off CST Road, Kalina, Mumbai 400098

Edelweiss Tokio Life – Income Replacement
(Non-Participating Term Insurance plan)
UIN NO: 147N006V02

Edelweiss Tokio Life Insurance Company Limited has received a Proposal, Declaration along with Statements and the first premium from You. Both You and the Company have accepted that the said Proposal, Declaration along with Statements, reports or other documents is the basis of this contract of insurance and in consideration of and subject to receipt of due premiums as stated in the Policy Schedule, we have entered into this Policy with You which is the legal contract between You and the Company and is subject to the Terms & Conditions stated below.

Fundamental Features of the Policy: The fundamental features of the Policy are mentioned below for your information and reference only. For the complete details on each of these features, please refer to the Clauses referenced below.

Fundamental Features of the Policy	Clause No
Death Benefit: The benefit payable on the Insured's death.	1 (a)
Maturity Benefit: The benefit payable on the Insured's survival till the Maturity Date.	1 (b)
Surrender Benefit: The conditions under which You may surrender the Policy and the benefits payable on surrender.	1 (c)
Payment of Premium & Discontinuance of Premium Payment: Provisions relating to when and how Premium must be paid and the conditions and procedure that will apply if Premium is not paid on time.	2
General Conditions: The general terms and conditions that apply under the Policy.	3
Definitions: Important terms used under the Policy and the meanings ascribed to each.	4

Terms & Conditions

1) BENEFITS

a) Death Benefit:

	Options	Amount Payable
(i)	If the Insured dies before the Maturity Date and while the Policy is in force:	A series of regular monthly benefits will be paid to the Nominee starting from the policy month of death of the insured till the end of the policy term or 5 years from the policy month of death, whichever is later. During the first policy year, the regular monthly benefit is the chosen monthly benefit amount, thereafter on every policy anniversary the monthly benefit amount increases by 5% of the original chosen monthly benefit amount.
(ii)	On the death of the Nominee during the benefit payout period:	The remaining amount as stated in clause 1 (a)(i) would be continued to be payable to the legal heir.
(iii)	If the Insured (whether sane or not) commits suicide within one year from the Date of Inception of the Policy or from the date of revival then:	Policy would be declared void and nothing would become payable

b) Maturity Benefit:

	When payable	Amount payable
(i)	If the Insured survives as on the date of Maturity	NIL

c) **Surrender Benefit:**

Conditions for surrender/complete withdrawal of the Policy		
1. You may surrender the Policy only after completion of the first policy year		
2. On Surrender, the policy would be terminated and all the benefits under the Policy will cease to apply.		
Premium Payment Options	Amount Payable on Surrender	
(i) <u>Single pay:</u>	$\text{Single Premium}^* \times 70\% \times \frac{(\text{Number of remaining complete months of cover})^2}{\text{Total Policy Term in months}}$ <p>* Single Premium including extra premium for substandard lives (if any)</p>	
(ii) <u>5 pay or 10 pay or 15 pay:</u>	<p>During the Premium paying term there is no surrender value. On completion of the premium payment term, the Surrender value is calculated as below:</p> $\text{Total Premium paid}^\# \times 70\% \times \frac{(\text{Number of remaining complete months of cover})^2}{\text{Total Policy Term in months}}$ <p># Total Premium paid including extra premium for substandard lives (if any)</p>	
(iii) <u>Regular pay:</u>	No surrender benefit is available.	

2) **PAYMENT OF PREMIUM & DISCONTINUANCE OF PREMIUM PAYMENT**

a)	Payment of Premium:
	You shall pay Premium for the Premium Payment Term. The amount of Premium payable, the frequency at which it must be paid and the due dates for each installment of Premium are stated in the Schedule.
b)	Grace Period:
	If We do not receive the Premium in full by the premium due date, then:
	(i) We will allow a Grace Period during which You must pay the Premium due in full.
	(ii) The benefits under the Policy and the Rider, if any will continue to apply during the Grace period.
c)	Lapsation:
	The policy would stand lapsed if the due premiums are not paid within the grace period and the death benefit under the policy will cease to apply.
d)	Revival norms:
	<p>The policy may be revived within two years from the due date of the first unpaid premium by giving us a written notice to revive the policy and payment of all overdue premiums along with the interest which will be charged at a rate declared by the Company from time to time.</p> <p>The revival will be effected on receipt of the proof of continued insurability and subject to medical examination if required (cost to be borne by the policyholder). On interpretation of the results if the Life is accepted by the Underwriter, only then the policy would be allowed to revive. The effective date of revival is when these requirements are met and approved by us. The policyholder may choose to discontinue the rider premium, if any even though he is paying the premium pertaining to the underlying base product to which the rider is attached. In such a case of rider premium discontinuance, the rider is not allowed to be revived in future. However, in case the entire policy premium (the base product and the rider) has been discontinued and the policyholder wants to revive the same then he would be allowed to revive within two years from the date of the first unpaid premium as mentioned above. Any revival of riders will be considered along with the revival of the basic policy, and not in isolation.</p>

3) GENERAL CONDITIONS

a)	Loan under the Policy:
	Loans are not allowed under the policy.
b)	Free Look Period:
	<p>You may return the Policy document to Us within 15 days* of receipt of the Policy document if You disagree with any of the terms and conditions by giving Us written reasons for Your objection. We will refund the Premium received after deducting stamp duty charges and medical expenses (if any).</p> <p>*A free look period of 30 days will be offered for policies sold through distance marketing (where distance marketing means sale of insurance products through any means of communication other than in person).</p>
c)	Claim Procedure:
	<p>We shall be given written notice of the Insured's death and, upon request, We shall be provided with the following for Us to assess the claim:</p> <p>(i) Our claim form which must be duly completed; (ii) The original or a legalized copy of the death certificate; (iii) The original Policy document; (iv) Documents to establish right of the claimant in the absence of valid nomination (v) Any other information or documentation that We request.</p> <p>You are requested to send the claim intimation at any of our branch offices or at our Registered office mentioned below.</p> <p>Claims Officer Edelweiss Tokio Life Insurance Company Ltd Edelweiss House, Off. C. S. T. Road, Kalina, Mumbai – 400 098 Email Id: claims@edelweisstokio.in Phone no: 1800 2121 212</p>
d)	Nomination as per section 39 of the Insurance Act 1938:
	<p>Where the policyholder is also the Insured, You may at any time during the Policy Term nominate a Nominee to receive the Death Benefit under the Policy in the event of the Insured's death. Where the Nominee is a minor shall also appoint any person as Appointee to receive the money during the minority of the Nominee. We will not recognize a nomination or change in nomination until we receive Your notice in writing in the prescribed format and it will be effective only upon registering by Us. We do not accept any responsibility or express any opinion as to the validity or legality of a nomination, when recording a nomination. These nomination provisions shall not apply to any policy of life insurance to which section 6 of the Married Women's Property Act, 1874 (3 of 1874) applies or has at any time applied.</p>
e)	Assignment as per section 38 of the Insurance Act 1938:
	<p>You may assign the Policy to any Party by an endorsement upon the Policy document itself or by a separate instrument signed by the assignor specifically stating the fact of assignment and duly attested. Such assignment shall be effective as against the Company from and upon the service of written notice upon the Company and the Company recording the assignment in its records. Only the entire Policy can be assigned. An assignment will automatically cancel all nominations and the assignee would be sole owner of the Policy and the assignor would cease to have any rights under the Policy in all cases except assignment in our favor. We do not accept any responsibility or express any opinion as to the validity or legality of an assignment, when recording an assignment. Assignment will not be permitted when the Policy is issued under the Married Women's Property Act, 1874.</p>
f)	Validity/ Non Disclosure
	<p>(i) If You or anyone acting on Your behalf makes, fraudulent, misleading or dishonest representation in any respect, then this Policy shall be cancelled and Surrender Value if any, shall be payable (subject to Section 45 of the Insurance Act).</p>

	<p>(ii) <u>Mis-statement of Age</u> If the date of birth of the Insured has been misstated, any amount payable shall be increased or decreased to the amount that would have been provided, as determined by Us, given the correct age. If at the correct age, the Insured was not insurable under this Policy according to our requirements, We reserve the right to terminate the Policy and surrender value if any, shall be payable (subject to Section 45 of the Insurance Act).</p> <p>(iii) <u>Section 41 of the Insurance Act, 1938:</u> No person shall allow or offer to allow, either directly or indirectly, as an inducement to any person to take or renew or continue an insurance in respect of any kind of risk relating to lives or property in India, any rebate of the whole or part of the commission payable or any rebate of the premium shown on the policy, nor shall any person taking out or renewing or continuing a policy accept any rebate, except such rebate as may be allowed in accordance with the published prospectuses or tables or the insurer.</p> <p>Any person making default in complying with the provisions of this section shall be punishable with fine which may extend to Rs. Five hundred rupees.</p> <p>(iv) <u>Section 45 of the Insurance Act 1938:</u> No policy of life insurance effected before the commencement of this Act shall after the expiry of two years from the date of commencement of this Act and no policy of life insurance effected after the coming into force of this Act shall, after the expiry of two years from the date on which it was effected, be called in question by an insurer on the ground that a statement made in the proposal for insurance or in any report of a medical officer, or referee, or friend of the insured, or in any other document leading to the issue of the policy, was inaccurate or false, unless the insurer shows that such statement was on a material matter or suppressed facts which it was material to disclose and that it was fraudulently made by the policy-holder and that the policy-holder knew at the time of making it that the statement was false or that it suppressed facts which it was material to disclose:</p> <p>Provided that nothing in this section shall prevent the insurer from calling for proof of age at any time if he is entitled to do so, and no policy shall be deemed to be called in question merely because the terms of the policy are adjusted on subsequent proof that the age of the life insured was incorrectly stated in the proposal.</p>
g)	Currency, Governing Law & Jurisdiction
	<p>(i) The Premiums and benefits payable under the Policy shall be payable in India and in Indian Rupees.</p> <p>(ii) The Policy and any disputes or differences arising under or in relation to the Policy shall be construed in accordance with Indian law and by the Indian courts.</p>
h)	Taxation
	<p>The tax benefits under this policy would be as per the prevailing Income Tax laws in India and any amendment(s) made thereto from time to time.</p> <p>We reserve the right to recover from Policyholder all levies including but not limited to Service Tax levied by the authorities on insurance transactions from time to time.</p>
i)	Duplicate Policy Document
	<p>If You lose or misplace the Policy document then You may request Us to issue You a duplicate Policy Document by giving Us written notice and making payment of fee prescribed from time to time.</p> <p>On issue of the duplicate Policy document, the original shall automatically cease to have any legal effect and You agree to indemnify and hold Us harmless from and against any and all claims, demands, costs, expenses, awards or judgments arising from or in connection with the original Policy document or the issue of the duplicate Policy document.</p>
j)	Notices
	<p>All notices meant for Us shall be given to Us at Our address specified in the Schedule or at any of Our branch offices.</p>

	All notices meant for You will be sent to Your address specified in the Schedule. If You do not notify Us of any changes to Your address, then notices or correspondence sent by Us to the last recorded address shall be valid and legally effective.
k)	Entire Contract
(i)	The Policy comprises the entire contract of insurance between You and Us. We shall not be bound or be deemed to be bound by any alterations or changes, unless such changes are made by Us in writing through an endorsement.
(ii)	Notwithstanding anything contained in this Policy Document, the provisions herein shall stand altered or superseded to such extent and in such manner as may be required by any change in applicable law including but not limited to any regulations made or circulars / guidelines issued by IRDA.

4) DEFINITIONS

Defined Term	Meaning
Age:	age of the Insured at last birthday.
Appointee:	the person named in the Schedule who will accept and hold in trust all amounts payable under the Policy on behalf of the Nominee if the Nominee is less than Age 18 on the date of payment.
Grace Period:	a period of 30 days from the due date of Premium specified in the Schedule (same for all frequencies of premium payment) during which the Policy is considered to be in-force.
Insured:	the person named in the Schedule whose life is insured under this Policy.
In Force:	the policy is In Force when all the due Premium payments have been received in full by Us.
IRDA:	Insurance Regulatory and Development Authority.
Maturity Date:	the date specified in the Schedule on which the Policy matures.
Monthly Benefit:	the amount specified in the Schedule.
Nominee:	the person specified in the Schedule nominated in accordance with the Insurance Act 1938.
Non-Participating	All the benefits are guaranteed and without profit.
Policy:	the Policy document, the Proposal Form, the Schedule and any other document attached or annexed including the endorsement attached to the Policy issued by Us.
Policy Term:	the term in years between the Risk Commencement Date and the Maturity Date.
Policy Month:	is the period from the Date of Commencement, to the date prior to the corresponding date in the following calendar month or similar periods thereafter If the said corresponding date is not available in a calendar month, then the last day of the calendar month will be taken for this purpose.
Policy Anniversary:	the date corresponding with the Risk Commencement Date specified in the Schedule in every calendar year.
Policy Year:	a period of one year between any of the two consecutive Policy Anniversary.
Premium Installment:	the amount of premium specified in the Schedule that is payable by You in accordance with the Policy.
Premium Payment Term:	the term in years during which the Premiums are required to be paid.
Proposal Form:	the signed, dated application form and any accompanying declarations or statements submitted to Us.
Risk Commencement Date:	the date on which Your rights, benefits and risk cover begin, as shown in Your Policy Schedule.
Revival Period:	the period of two consecutive years from the date of discontinuance of the Policy, during which You are entitled to revive the Policy.
Surrender:	Complete withdrawal or termination of the Policy.

Surrender Value:	Means an amount, if any, that becomes payable in case of surrender of the Policy.
We/Our/Us/ Company:	Edelweiss Tokio Life Insurance Company Limited.
You/ Your:	the policyholder named in the Schedule.

Interpretation: In this Policy document, where appropriate, references to the singular will include references to the plural and references to one gender will include references to the other.

Grievance Redressal Mechanism: Grievance Redressal Mechanism has been set up by Us for the resolution of any dispute or grievances/ complaints in respect of the Policy. You are requested to submit Your written complaint at any of the below mentioned touch points:

- Toll free customer care number 1-800-2121-212 between 8 am to 8 pm on Monday to Saturday, except public holidays.
- Email us at care@edelweisstokio.in
- Write to us at Customer Care, Edelweiss Tokio Life Insurance Company Ltd, Edelweiss House, Off CST Road, Kalina, Santacruz (E), Mumbai – 400098

If you are not satisfied with the response provided by any of the above touch points you may write to the Grievance Redressal Officer at complaints@edelweisstokio.in

To further escalate the matter you may write to the Chief Grievance Redressal Officer at cgro@edelweisstokio.in

If the complaint/grievance has still not been resolved, You may any time approach the office of the Insurance Ombudsman established by the Central Government of India. The list of the Ombudsman with their address has been given below:

Office of the Ombudsman	Contact Details	Areas of Jurisdiction
AHMEDABAD	Office of the Insurance Ombudsman 2 nd floor, Ambica House Nr. C.U.Shah College, Ashram Road, AHMEDABAD - 380 014 Tel. :079-27546840 / Fax: 079-27546142 E-mail: ins.omb@rediffmail.com	Gujarat , UT of Dadra & Nagar Haveli, Daman and Diu
BHOPAL	Office of the Insurance Ombudsman Janak Vihar Complex, 2 nd floor 6, Malviya Nagar, Opp. Airtel, Near new market, BHOPAL (M.P.) – 462 023 Tel.: 0755-2569201/02 & Fax:0755-2769203 E-mail: bimalokpalbhopal@airtelmail.in	Madhya Pradesh & Chhattisgarh
BHUBANESHWAR	Office of the Insurance Ombudsman, 62, Forest Park, BHUBANESHWAR - 751 009 Tel.:0674-2596455 Fax - 0674-2596429 E-mail: ioobbsr@dataone.in	Orissa
CHANDIGARH	Office of the Insurance Ombudsman S.C.O. No.101 – 103, 2 nd floor, Batra Building, Sector 17-D, CHANDIGARH - 160 017 Tel.: 0172- 2706468 & Fax: 0172-2708274 E-mail: ombchd@yahoo.co.in	Punjab , Haryana, Himachal Pradesh, Jammu & Kashmir , UT of Chandigarh
CHENNAI	Office of the Insurance Ombudsman Fatima Akhtar Court , 4 th floor, 453 (old 312) Anna Salai, Teynampet, CHENNAI - 600 018	Tamil Nadu, UT-Pondicherry Town and Karaikal (which are part of UT of Pondicherry)

	Tel. 044-24333668/5284 Fax: 044-24333664 E-mail: chennaiinsuranceombudsman@gmail.com	
ERNAKULAM	Office of the Insurance Ombudsman 2 nd Floor, CC 27/2603, Pulinat Building, Opp. Cochin Shipyard, M.G. Road, ERNAKULAM - 682 015 Tel: 0484-2358759 & Fax:0484-2359336 E-mail: jokochi@asianetindia.com	Kerala , UT of (a) Lakshadweep , (b) Mahe - a part of UT of Pondicherry
GUWAHATI	Office of the Insurance Ombudsman Jeevan Nivesh, 5 th floor Nr. Panbazar Overbridge , S.S. Road GUWAHATI - 781 001 (ASSAM) Tel. : 0361-2132204/5 Fax:0361-2732937 E-mail: ombudsmanghy@rediffmail.com	Assam , Meghalaya, Manipur, Mizoram, Arunachal Pradesh, Nagaland and Tripura
HYDERABAD	Office of the Insurance Ombudsman 6-2-46 , 1 st floor, Moin Court Lane, A.C.Guards, Lakdi- Ka-Pool, HYDERABAD - 500 004 Tel. 040-65504123 & Fax: 040-23376599 E-mail: insombudhyd@gmail.in	Andhra Pradesh, Karnataka and UT of Yanam - a part of the UT of Pondicherry
KOLKATA	Office of the Insurance Ombudsman 4 th Floor, Hindustan Building Annexe 4, C R Avenue, KOLKATA - 700 072 Tel.:033-22124346/(40) & Fax: 033-2124341 E-mail : iombsbpa@bsnl.in	West Bengal , Bihar , Jharkhand and UT of Andaman & Nicobar Islands , Sikkim
LUCKNOW	Office of the Insurance Ombudsman Jeevan Bhawan, Phase 2, 6 th floor, Nawal Kishore Rd. Hazratganj, LUCKNOW - 226 001 Tel.:0522-2231331 Fax: 0522-2231310 E-mail: insombudsman@rediffmail.com	Uttar Pradesh and Uttaranchal
MUMBAI	Office of the Insurance Ombudsman, Jeevan Seva Annexe, 3 rd floor, S.V.Road, Santacruz(W), MUMBAI - 400 054 Tel: 022-26106928 Fax: 022-26106052 E-mail: ombudsmanmumbai@gmail.com	Maharashtra , Goa
NEW DELHI	Office of the Insurance Ombudsman 2/2A, Universal Insurance Bldg., Asaf Ali Road NEW DELHI - 110 002 Tel. 011-23239633 Fax: 011-23230858 E-mail: jobdelraj@rediffmail.com	Delhi & Rajasthan